

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.777/2020

Shidarth Shivam

Plaintiff

Versus

Rishi Lal Sharma & Others

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/09/2020

Present:- Sh. Ankur Gogia, Ld. Counsel for plaintiff.

Arguments heard on the point of consideration. Let the site plan be filed by the plaintiff before the next date of hearing.

In the meanwhile, let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendants through Whatsapp and E-mail.

Ahlmad to report before the next date of hearing.

Plaintiff is at liberty to effect the service upon the defendants through Speed Post, Courier, etc. and an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for report/arguments on the interim application on 17/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.776/2020

Veena Kumari

Plaintiff

Versus

Rishi Lal Sharma & Others

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/09/2020

Present:- Sh. Ankur Gogia, Ld. Counsel for plaintiff.

Arguments heard on the point of consideration. Let the site plan be filed by the plaintiff before the next date of hearing.

In the meanwhile, let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC be issued upon the defendants through Whatsapp and E-mail.

Ahmad to report before the next date of hearing.

Plaintiff is at liberty to effect the service upon the defendants through Speed Post, Courier, etc. and an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for report/arguments on the interim application on 17/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609/2020

SUSHILA AGGARWAL & ANR

.....Plaintiffs

Versus

RANBIR SINGH DAHIYA & ANR

.....Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/09/2020

Present:- Ms. Shakshi Kharbanda, proxy counsel for Sh. M.P. Sinha, counsel for plaintiff. (Mobile No.9958665544 and E-mail ID - sinhamp410@gmail.com)

Sh. Shailender Dhaiya, counsel for defendant no.1. (Mobile No.9312275287 and E-mail ID - shailender_967@yahoo.com)

Ms. Vasu Singh, on behalf of North MCD has appeared on a notice issued vide last order dt.27/08/2020. (Mobile No.9312236133 and E-mail ID – vasusingh0306@gmail.com)

Counsel for defendant submits that he has filed an application u/o I R.10 CPC electronically on 14/09/2020 thereby seeking impleadment of North MCD as a necessary party in the present case as defendant.

Proxy counsel for plaintiff submits that he has not received the copy of the application.

Let the copy of the application u/o I R.10 CPC seeking impleadment of North MCD as a party to the present suit be supplied to the plaintiff electronically and let a response be filed by the plaintiff before the next date of hearing after supplying advance copy to the other side. Arguments on the application u/o I R.10 CPC shall be heard on the next date of hearing.

(Contd.....)

(Contd.....)

A status report alongwith documents has been filed on the official email address of this court on 23/09/2020 whereby inter alia the North MCD has submitted that the Health Trade License applied by Ms. Rashmi Aggarwal has been rejected on 23/09/2020 on the ground that there is no separate pucca wall between the two shops.

Let the copy of the status report alongwith documents be supplied to the plaintiff and defendant electronically by the North MCD. The North MCD is not required to be present on the next date of hearing.

Further, today some documents have been filed on behalf of plaintiff electronically. Let the copy of the documents be also supplied to the defendant before the next date of hearing.

Put up for arguments on the application u/o I R.10 CPC and for further proceedings on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Contempt Petition NO.06/2020

SUSHILA AGGARWAL

Plaintiff

Versus

RANBIR SINGH DAHIYA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/09/2020

Present: - Ms. Shakshi Kharbanda, proxy counsel for Sh. M.P. Sinha,
counsel for plaintiff.

Sh. Shailender Dhaiya, counsel for defendant no.1.

Put up with the connected matter on 10/11/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/09/2020

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02 (WEST),

TIS HAZARI COURT, DELHI

SUIT NO.660/2020

AZAM KHAN

Plaintiff

Versus

SHAKILA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/09/2020

File is taken up today on three applications i.e. u/o XXXIX R.2(A) CPC, application U/S 151 CPC and another application U/S 151 CPC for status-quo ante filed by the plaintiff electronically on 21/09/2020.

Present:- Sh. P.K. Nayyar, counsel for plaintiff.

Heard. Issue notice of the application u/o XXXIX R.2A CPC upon the defendants on the Whatsapp mobile number and email address already provided by the plaintiff, for the next date of hearing.

Plaintiff has filed another application U/S 151 CPC seeking that directions be passed to the concerned SHO, P.S. Uttam Nagar for compliance of order dt.14/09/2020 passed by this court whereby the defendants were restrained from dispossessing the plaintiff from the suit property till the next date of hearing.

The concerned SHO of P.S. Uttam Nagar is directed to ensure that defendants shall not dispossess the plaintiff from the suit property in terms of the order dt.14/09/2020. In view of the said direction the application filed U/S 151 CPC is hereby disposed off. Let copy of this order be supplied to the counsel for plaintiff so that service be ensured upon the concerned SHO, P.S. Uttam Nagar. Ahlmad is also directed to supply copy of the order passed today to the concerned SHO, P.S. Uttam Nagar.

(Contd.....)

(Contd.....)

Further, another application was filed U/S 151 CPC for bringing status-quo ante. Let notice of this application be also issued upon the defendants on the Whatsapp mobile number and email address already provided by the plaintiff, for the next date of hearing.

Now put up for arguments on the application U/O XXXIX R.2A and application U/S 151 for bringing status-quo ante on date already fixed i.e. 11/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Hemlata

Plaintiff

Versus

Jyotshana

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:24/09/2020

Present: - Sh. Roop Chand Tiwari, counsel for plaintiff.

Counsel for plaintiff states that plaintiff is not well and, therefore, proper application for amendment could not be prepared and filed. He seeks some time to comply with the order dt.08/09/2020.

Ld. Counsel for plaintiff has not yet filed the physical copy of the entire original paper book.

Let the same be filed within two days from today. Thereafter, let the matter be registered.

Put up for consideration on 11/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.24/09/2020